

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.1992/94

MONDAY THIS THE THIRTEENTH DAY OF MARCH, 1995

MR. JUSTICE P.K. SHYAMSUNDAR

VICE CHAIRMAN

MR. T.V. RAMANAN

MEMBER (A)

Shri Munivenkatappa,  
aged 51 years,  
S/o Shri Channappa,  
19, 1st Main Road,  
Ganganagar,  
Bangalore - 560032

Applicant

( By Advocate Dr.M.S. Nagaraja )

v.

1. Shri B.M. Venkatesh,  
the Dy.Superintendent of Post Offices,  
South Division, Office of CPMG,  
Bangalore, Bangalore-560001
2. The Sr.Superintendent of Post Offices,  
Bangalore - 560 041
3. The Union of India,  
represented by  
Secretary to Government  
Ministry of Communication,  
Department of Posts,  
New Delhi

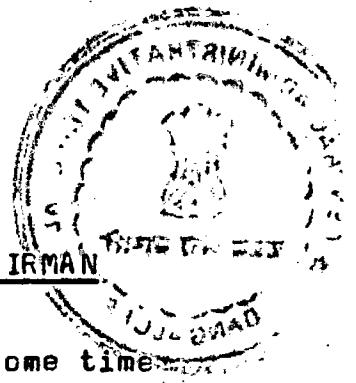
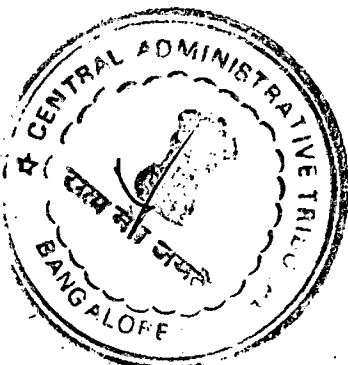
Respondents

( By learned Standing Counsel )  
Shri G. Shanthappa

ORDER

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

After the matter was heard for some time  
and we had reached a stage of concluding the  
proceedings finally, Dr.M.S. Nagaraja for the  
applicant submitted that his client should be  
given leave to make a representation to the



Director of Postal Services pointing out, inter alia, that there has been no acceptance of the notice of voluntary retirement and in consequence the applicant could not be deemed to have retired either in the eye of law or even on facts. It seems to us that in the circumstances we could possibly leave it to the applicant to sort out his problems with the Department itself and to enable him to do so, we permit him to withdraw this application with liberty to make a representation to the Director of Postal Services inviting his attention to the tied up situation in which the applicant and the Department find themselves in view of the circular No.6-23/90 SPBII dated 31.7.90 issued by the Director General of Posts, New Delhi identifying the appointing authority in respect of LSG Cadre making it clear that <sup>for</sup> those <sup>who</sup> were appointed to LSG cadre prior to 8.7.89, notices for premature retirement should be ~~submitted~~ <sup>submitted</sup> by those who actually made the appointment i.e. Director of Postal Services. Applicant to make a representation in that behalf within one month from the date of receipt of a copy of this order to the Director of Postal Services. The latter will consider and dispose of the same within two months from the date of receipt of such representation. With these observations, this application stands disposed of finally with no order as to costs.



TRUE COPY

*[Signature]*  
23/3/90  
Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore

*Sd/-*  
MEMBER (A)

*Sd/-*  
VICE CHAIRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE - 560 033.

Dated: 23 MAR 1995

APPLICATION NO. 1992 of 1994.

APPLICANTS: ~~Min~~ivenkatappa, Bangalore/,  
v/s.

RESPONDENTS: Sri. B. M. Venkatesh, Dy. Spdt. of Post Offices,  
Bangalore South Division, and others.,

To

1. Dr. M. S. Nagaraja, Advocate, No. 11,  
Second Floor, First Cross,  
Sujatha Complex, Gandhinagar,  
Bangalore-560 009.
2. Sri. G. Shanthappa, Addl. C.G.S.C.  
High court bldg, Bangalore-1.

Subject:- Forwarding copies of the Orders passed by the  
Central Administrative Tribunal, Bangalore-38.

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Please find enclosed herewith a copy of the Order/  
Stay Order/Interim Order, passed by this Tribunal in the above  
mentioned application(s) on 13-03-1995.

Issued on  
23/03/95

DEPUTY REGISTRAR  
JUDICIAL BRANCHES.